Shri Morarka: In view of the objections raised by the United Kingdom Government and some further proofs were required, may I know why it took the Government of India as long as seven years to submit those proofs for settlement of this amount which has been outstanding for a long time?

Shri A. C. Guha: I have stated that these claims relate to the period 1947-48 and we sent our claims to the United Kingdom Government in 1949 and since then negotiations have been going on. They have asked for certain further information, and I think the hon. Member will agree that during those days when the transfer of power was being effected, all the details might not have been available. But the Public Accounts Committee has suggested that this should be taken up at a high level, and the Government is also contemplating to take up this matter at a high level.

Shri K. K. Basu: How long did the United Kingdom Government take to file their objection's after the submission of our claim?

Shri A. C. Guha: This repreats almost the same question. I can only say that we sent our claims in 1949 and in 1950-51 they might have sent their replies and in 1951-52 also there has been correspondence all through and this is still going on as a sort of continuous and current discussion. This is a complicated matter

Shri K. K. Basu: One question, Sir.

Mr. Speaker: Next question.

LIMITED COMPANIES

*120. Shri S. N. Das: Will the Minister of Finance be pleased to state:

- (a) the number of cases in which Limited Companies have sought the permission of Government for issue of debentures, giving the amount for which permission has been sought so far during the current year;
- (b) the number of cases in which permission has been granted;

- (c) the total amount of debenturessubscribed in these cases; and
- (d) the range of interest rate whichthese debentures carry?

The Deputy Minister of Finance (Shri M. C. Shah): (a) During the period 1st January to 31st October, 1954, 25 applications for the issue of debentures of a total value of Rs. 17:46 crores were received.

- (b) 17.
- (c) Government have not yet received this information from all the companies concerned.
- (d) 4½ per cent. to 7 per cent.; but in the majority of cases the rate of interest varied between 5 per cent. to 6 per cent.

Shri S. N. Das: May I know whether there is any machinery at the centre to collect figures as to the total amount of debentures issued by limited companies, both with the permission of the Government and without the permission of the Government, and if so, what is the amount of debentures issued during the period?

Shri M. C. Shah: In each year?

Shri S. N. Das: During this period.

Shri M. C. Shah: During this period I have already said applications were received and 17 applications were granted, and it comes to about mora than Rs. 15 crores.

The Minister of Finance (Shri C. D. Deshmukh) rose—

Shri S. N. Das: May I know, Sir

Mr. Speaker: Order, order.

Shri C. D. Deshmukh: I think the question was whether we have any machinery. In terms of condition No. 2 of the standard conditions attached to consent orders, the authority of the consent is valid for a period of 24 months from the date of issue. Reports of subscribed and paid-up-capital against these consents are required to be submitted at the end of the first twelve months and at the

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end of every six months thereafter. We have so far received a report only from one company indicating a subscription of Rs. 75 lakhs.

Shri S. N. Das: May I know, Sir, whether there has been any occasion to reduce the rate of interest as suggested by any company and if so what is that rate of interest that was reduced?

Shri M. C. Shah: I require notice, but subject to correction, there is no such case of a reduction in the rate of interest.

Shri Morarka: The 17 companies to which permission has been given, what is the total amount for which this permission is given?

Shri M. C. Shah: I have stated. Rs. 15:96 crores.

ORDNANCE FACTORIES

*123. Shri Amjad Ali: Will the Minister of Defence be pleased to state:

- (a) whether service revolvers and sporting rifes are manufactured in the Ordnance Factories:
- (b) if so, the names of the factories :manufacturing them;
- (c) the annual production of these articles;
- (d) the approximate cost of these service revolvers and sporting guns; and
- (e) whether the import of these items has been completely stopped?

The Deputy Minister of Defence (Shri Satish Chandra): (a) As there was no demand for service revolvers so far, this weapon was not produced, but spare parts of service revolvers are manufactured as and when they are required. As regards rifles, while all demands of service rifles are met from Ordnance Factories, sporting rifles for civilian use as also the 22 inch match shooting rifle are under development.

(b) Rifle Factory, Ishapore and Small Arms Factory, Kanpur

- (c) Production of sporting arms will necessarily be related to demand. The production of the sporting rifle will be some 2,500 annually and of the shot gun 500 per month. Present out-put is about 200 guns per month.
- (b) '315-inch rifle Rs. 225/-12 Bore D.B.B.L. Shot Gun Rs. 400/-
- (e) The question of stopping imports of Shot Guns of the type competing in sale with the indigenously produced 12 bore gun, is under active consideration.

Shri Amjad Ali: With regard to (c) what is the present installed capacity?

Shri Satish Chandra: There is plenty of machine capacity to meet any demands of the items that we are undertaking.

Dr. Lanka Sundaram: To meet the public interest!

FOREIGN PUBLICATIONS

*125. Dr. Ram Subhag Singh: Will the Minister of Defence be pleased to state:

- (a) whether if is a fact that a large number of foreign publications are at present circulated among Defence personnel by Foreign Missions or their Information Services in Delhi;
- (b) if so, the names of the Foreign Missions or their Information Services which are at present circulating their publications among Defence personnel; and
- (c) whether Defence personnel can freely and directly approach the Foreign Missions or their Information Services for getting any type of literature?

The Minister of Defence Organisation (Shri Tyagi): (a) No.

- (b) Does not arise.
- (c) No.

Dr. Ram Subhag Singh:. What is the procedure laid down by Government for the supply of foreign publicity material to the defence services personnel?